

(13)



NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL


APPLICATION NUMBER :
PETITION NUMBER : TCP/257/ (IB)/2017
NAME OF THE PETITIONER(S) : GANGES INTERNATIONAL PVT LTD
NAME OF THE RESPONDENT(S) : SHRIRAM EPC LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. J. DEV KSHWAR
for M/s Shiva Kumar &
Suresh
Counsel for Respondent

2. H Siddarth
For M/s P. Giridharan
Counsel for Petitioner


ORDER

Counsel for Petitioner present and filed vakalat. Counsel for Respondent also present. Counsel for Petitioner is directed to make compliance with the provisions of section 9(3)(b)and(c) of I&B Code, 2016 within seven days and also propose the name of IRP after obtaining consent as per the procedure prescribed. Counsel for Respondent is directed to file the counter within seven days. Matter is posted for arguments. Put up on **03.08.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)